

CONSTITUTION (AMENDMENT)
BILL †

(Amendment of article 330
and 332)

श्री हुकम चन्द कछवाय (मुरेना) . मैं प्रस्ताव करता हूँ :

“कि भारत के सविधान का और सशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाए।”

MR. DEPUTY-SPEAKER : The question is

“That leave be granted to introduce a Bill further to amend the Constitution of India ”

The motion was adopted

श्री हुकम चन्द कछवाय : मैं विधेयक पुर-स्थापित करता हूँ ।

14 45 hrs.

CONSTITUTION (AMENDMENT)
BILL †

(Amendment of article 349)

श्री हुकम चन्द कछवाय (मुरेना) . मैं प्रस्ताव करता हूँ :

‘ कि भारत के सविधान का और सशोधन करने वाले विधेयक को पुर-स्थापित करने की अनुमति दी जाए।”

MR. DEPUTY-SPEAKER : The question is

“That leave be granted to introduce a Bill further to amend the Constitution of India ”

The motion was adopted.

श्री हुकम चन्द कछवाय : मैं विधेयक पुर-स्थापित करता हूँ ।

CONSTITUTION (AMENDMENT)
BILL †

(Amendment of Seventh Schedule)

श्री हुकम चन्द कछवाय (मुरेना) मैं प्रस्ताव करता हूँ

“कि भारत के सविधान का और सशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाए।”

MR. DEPUTY-SPEAKER : The question is

“ If it leave be granted to introduce a Bill further to amend the Constitution of India ”

The motion was adopted

श्री हुकम चन्द कछवाय मैं विधेयक का पुर स्थापित करता हूँ ।

14 48 hrs.

CONSTITUTION (AMENDMENT)
BILL †

(Substitution of article 43)

SHRI BHARAT SINGH CHAUHAN (Dhar) . I beg to move for leave to intro

duce a Bill further to amend the Constitution of India.

MR DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PREVENTION OF COW SLAUGHTER BILL†

SHRI BHARAT SINGH CHAUHAN (Dhar) : I beg to move for leave to introduce a Bill to prevent cow slaughter in India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to prevent cow slaughter in India."

The motion was adopted.

SHRI BHARAT SINGH CHAUHAN : I introduce the Bill.

14.52 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL†

(Amendment of sections 123, 169 and insertion of section 125A)

श्री अटल बिहारी वाजपेयी (स्वायत्त) : मैं प्रस्ताव करता हूँ :

"कि लोक प्रतिनिधित्व अधिनियम,

1951 का धीरे-धीरे मंथन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।'

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

श्री अटल बिहारी वाजपेयी : मैं विधेयक को पुरःस्थापित करता हूँ ।

14.54 hrs.

CONSTITUTION (AMENDMENT) BILL†

(Amendment of articles 81, 82, and insertion of new article 281A)

MR. DEPUTY-SPEAKER : How much time shall we take for this ? I think, 1½ hours.

SHRI MURASOLI MARAN (Madras South) : We should have two hours.

MR. DEPUTY-SPEAKER : All right.

SHRI MURASOLI MARAN : I move :

"That the Bill further to amend the Constitution of India, be taken into consideration."

This is a simple Bill and is not of a controversial nature. I think the House

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